

- (b) if so, the details thereof; and
 (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN
 THE MINISTRY OF FINANCE :
 (SHRI SHANTARAM POTDUKHE):

(a) No, Sir.

(b) Does not arise.

(c) Comptroller and Auditor General is an authority provided for by the Constitution of India. His appointment, terms and conditions of his service, his duties and powers are governed by articles 148 to 151 of the Constitutions of India and also the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 enacted in terms of articles 148 and 149 of the Constitution.

Exempting C & AG from Accounting Responsibility

2430. SHRI ANADI CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is a persistent demand for exempting the C & AG of India from his accounting responsibilities;

(b) if so, the reaction of the government thereto;

(c) the States which have exempted the C & AG of India from maintaining their accounts and entitlement functions of their staff; and

(d) the reasons for the delay in exempting the C & AG of India from such accounting functions when the Government had accepted the proposal for separation of Audit from Accounts in 1975, with the departmentalisation of central accounts ?

THE MINISTER OF STATE IN
 THE MINISTRY OF FINANCE
 (SHRI SHANTARAM POTDUKHE):

(a) Government have already relieved the Comptroller and Auditor General from the responsibility of compiling the accounts of the Union and also the Union Territory of Delhi and Andaman and Nicobar Island and Pondicherry. The accounts of the State of Goa and the Union Territory of Daman and Diu were being compiled by the concerned Government/Administration even prior to the coming into force of the Comptroller and Auditor General's Act. Government have since received proposals for relieving the Comptroller and Auditor General of his functions of compiling accounts in respect of the State of Mizoram and Union Territories of Lakshadweep and Dadra and Nagar Haveli.

(b) The proposals of the State of Mizoram and Union Territory of Lakshadweep were received and examined by the Government and the Comptroller and Auditor General and were returned for taking further necessary action. So far as, Union Territory of Dadra and Nagar Haveli is concerned the proposal for separation of accounts was received and is under consideration of the Ministry of Home Affairs.

(c) Exempting Goa; the responsibility for compilation of the accounts of all other States is with Comptroller and Auditor General. A copy of the statement furnished by the Comptroller and Auditor General indicating the position of take over of entitlement of functions by various State Governments is attached.

(d) It is for the State Governments concerned to make proposals for relieving the Comptroller and Auditor General of his functions with regard to compilation of accounts. No proposal other than those indicated in part (a) has been received so far.

Statement
Statement showing position with regard to transfer of various items of work from I.A. & A.D. to State Government with dates of transfer

State	Gazetted Entitlement		Pension		G. P. F.			Loans	
	Full	Partial	Full	Partial	Gr. 'D'	Others	Long term	Short term	
Andhra	01-01-77			01-01-77 01-04-79 01-05-80					01-04-75
Assam		13-12-77							
Arumachal Pradesh	01-09-78		01-04-89		1960 01-04-73	01-04-85	01-04-89		01-04-76
Bihar		01-01-86			01-10-61	01-04-86	01-04-89		01-04-77
Gujarat	01-04-85 01- -85		01-04-88						
Haryana	01-09-76								
Himachal Pradesh	01-04-77								
Jammu & Kashmir	01-05-77				01-04-64	01-04-86			01-04-76 01-04-74
Karnataka		-01-80							
Kerala									
M.P.	01-10-76			01-07-86	From 1979-80				01-04-74 01-01-79
Maharashtra		01-01-90		01-01-87	Accounts 01-04-64 1960				01-04-74 01-04-74
Manipur									
Meghalaya									
Mizoram			01-03-83		01-04-83	01-04-83			

